

(5)
OA No 1885/96

OA has been disposed
of by Hon'ble Chairman and
Hon'ble Mr. S.P. Biswas, Member

(A) on 28.11.96

B.O


C.O / C-I

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(b)

OA-1885/96

Thursday, this the 28th day of November, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

1. Charinji Lal S/o Sh. Chuddu Singh,
R/o Village Sundyal, P.O. Dairy Farm,
P.S. Thana Jwan Distt. Aligarh U.P.
2. Ram Singh S/o Balwant Singh,
R/o Vill. Sundyal, P.O. Dairy Farm,
District Aligarh, U.P.
3. Mantoori Singh S/o Sh. Lahauri Singh,
R/o Village Tulipur,
P.O. Daheli, Distt. Aligarh, U.P.
4. Panna Lal S/o Sh. Munshi Lal,
R/o Vill. Maheshpur, P.O. Dairy Farm,
P.S. Kwarsi, Distt. Aligarh (UP).
5. Lattoori Singh S/o Sh. Yad Kiran Singh,
R/o Village Maheshpur, P.O. Dairy Farm,
P.S. Kwarsi, Distt. Aligarh, U.P.
6. Rajveer Singh S/o Sh. Bal Singh,
R/o Surhyal Central Dairy Farm,
Distt. Aligarh, U.P.

...Applicants

(By Advocate Sh. A.K. Bhardwaj)

Versus

1. Union of India through
The Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi.
2. The Director General,
All India Radio,
Akashwani Bhawan, Sansad Marg,
New Delhi.
3. The Superintending Engineer,
High Power Transmission,
All India Radio, Aligarh, U.P.

...Respondents

(By Advocate Sh. B. Lal)

The application having been heard on 28.11.1996
the Tribunal on the same day passed the following:

ORDER

Chettur Sankaran Nair (J), Chairman --

Applicants seek a direction to respondents to
grant them temporary status in terms of office memorandum

(X)

No.51016/2/90-Estt(C) of the Department of Personnel dated 10.9.93. According to them they have put in enough days of service to qualify for this benefit. They also rely on an order of this Tribunal in OA-2390/94 to which respondents herein were parties. Learned counsel for respondents could not distinguish the order on the facts of the case. The order is binding on respondents as they were parties to the same. We direct respondents to examine the case of applicants for grant of temporary status both in the light of the office memorandum and in the light of the order aforementioned. This will be done and appropriate orders passed within two months from today.

2. Application is disposed of as aforesaid.

No costs.

Dated, this the 28th day of November, 1996.

S. P. Biswas
(S.P. BISWAS)

Member(A)

Chettur Sankaran Nair

(CHETTUR SANKARAN NAIR, J.)
Chairman

'Sanju'